CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Caravs Building, 15, Ĉivil Lines, Post bag No. 6, JABALPUR- 482 001

Dated 14. 3.45 Registration No. C. C. P. 9.7./01/ Canaca Saly. Applicant (s) **VERSUS** The C. Baller 22212 Respondent (s) Tribunal in the above mentioned case is forwarded herewith for necessary action. Applicant by shri V. Tripathi on 10.03.2005 behalf of Shri S. Paul. Respondents by Shri K.N. pethia. Heard both the parties. The learned counsel for the respondents states that the order of the Tribunal dated 2.9.2004 has been complied with and the respondents have decided the representation of the applicant vide order dated 6.10.2004. Hence, this CCP has become infructuous as the order has been complied with. The learned counsel for the applicant stated that the Tribunal has granted stay on the transfer order till the representation was decided by the respondents. They have taken very long time to decide the representation and in the meantime the applicant was not allowed to work at the original place of work and therefore the respondents to that extent has not complied with the direction given by the Tribunal. since the direction given by the Tribunal although at a belated stage have been complied with this CCP has become infructuous and is dismissed as infructuous. Notices issued are discharged. However, if the applicant is still aggrieved he may file सत्य प्रतिलिपि a fresh OA, if so advised. (M.P. singh) (Madan Mohan) CENTRAL ADM METRATI 8 88 13.05 जवलपुर के राज है

JABALPUR BENCH, JAMALPUR